

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8012/2022

(Arising out of impugned final judgment and order dated 06-06-2022 in A482 No. 3478/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SAURABH PRAJAPATI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.124543/2022-EXEMPTION FROM FILING O.T.)

Date : 16-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Anupam Mishra, AOR
Mr. Jenis V. Francis, Adv.
Mr. Ramlal Mishra, Adv.
Mr. Gaurav Dixit, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Sofar as petitioner No.1 is concerned, we are not inclined to consider interference in this matter and therefore, this petition qua petitioner No.1 stands rejected.

Issue notice only in relation to petitioner No.2.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(MONIKA DEY)
COURT MASTER